

POST- DELISTING OFFER PUBLIC ANNOUNCEMENT FOR THE PUBLIC SHAREHOLDERS OF

ASSAM ROOFING LIMITED

Corporate Identification Number: L26953AS1972PLC001381;

Registered Office: Bonda Narangi, Guwahati, Assam – 781026, India;

Corporate Office: 17 Esplanade Mansion, 17, Government Place (East) Ground Floor, Kolkata – 700069, West Bengal, India;

Contact Number: + 91-33-22301296 / 22301299 / 22480016, 03612640213; Fax Number: (91-361) 2640 226;

Email Address: infocal@assamroof.com; Website: infocal@assamroof.com

This Post-Delisting Offer Public Announcement (“**Post-Delisting Offer PA**”) is being issued by Tirupati Niryat Private Limited (Formerly known as ‘Tirupati Niryat Limited’) (“**Acquirer 1**”), and Swarn-Mayur Bonds & Holdings Limited (“**Acquirer 2**”) (Acquirer 1 and Acquirer 2 are hereinafter collectively referred to as “**Acquirers**”) of **Assam Roofing Limited (“Company”)** to the public shareholders (as defined under Regulation 2(1)(v) of the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2009, as amended from time to time, (“**SEBI Delisting Regulations**”) (“**Public Shareholders**”) of the Company in respect of voluntary delisting of fully paid-up equity shares of face value of ₹10.00/- (Rupees Ten Only) (“**Equity Shares**”) of the Company from The Calcutta Stock Exchange Limited, where Equity Shares of the Company are listed, pursuant to and in accordance with the provisions of Regulation 18 of the SEBI Delisting Regulations, read with Regulation 5A of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendment thereon (“**SEBI (SAST) Regulations**”) and Regulation 31A (5) of the Securities and Exchange Board of India (Listing Obligation and Disclosure Requirements) Regulations, 2015 (“**SEBI (LODR) Regulations**”), and in accordance with the terms and conditions set out in the public announcement issued in accordance with the provisions of Regulation 4 and Regulation 5A of the SEBI (SAST) Regulations dated Wednesday, March 24, 2021 (“**PA**”), the Detailed Public Statement dated Wednesday, March 31, 2021 which was published on Thursday, April 01, 2021 in Financial Express (English daily) (All Editions), Jansatta (Hindi daily) (All Editions), Duranto Barta (Bengali daily) (Kolkata Edition) and Daininadin Barta (Asomiya daily) (Assam Edition) (“**DPS**”), Delisting Offer Public Announcement dated Monday, August 09, 2021, in accordance with the provisions of SEBI Delisting Regulations which was published on Tuesday, August 10, 2021, in the same newspapers in which the DPS (“**Delisting PA**”) was published and the Letter of Offer dated Wednesday, August 11, 2021 (“**LoF**”).

1. EXIT PRICE

In terms of Regulation 8 of the SEBI Delisting Regulations, the exit price determined by CapitalSquare Advisors Private Limited, Manager to the Offer, is ₹6,000.00/- (Rupees Six Thousand Only) per Equity Share (“**Exit Price**”);

2. SUCCESS OF THE DELISTING OFFER

- The Delisting Offer is deemed to be successful in terms of Regulation 17 of the SEBI Delisting Regulations, as the Promoters and the Promoter Group of the Company along with the Acquirers already held 99.99% of the paid-up Equity Share capital of the Company, i.e., more than 90% (Ninety Percent) in terms of the aforesaid Regulation;
- The Company has received the Delisting In-Principle Approval from The Calcutta Stock Exchange Limited *vide* their letter bearing reference number ‘CSE/LD/15358/2021’ dated Monday, August 09, 2021;

3. OUTSTANDING EQUITY SHARES AFTER DELISTING

All the Public Shareholders who continue to hold Equity Shares of the Company after the Delisting Offer (“**Residual Shareholders**”) shall be able to offer their Equity Shares to the Acquirers at the Exit Price for a period of 1 (One) year from the date of the delisting from The Calcutta Stock Exchange Limited;

Capitalized terms used in this Post-Delisting Offer PA and not defined herein shall have the same meaning as ascribed to it in the PA, DPS, Delisting PA, and the LoF.

CAPITALSQUARE™
Teaming together to create value

MANAGER TO THE OFFER**CAPITALSQUARE ADVISORS PRIVATE LIMITED**

SEBI Registration Number: INM000012219

Contact Person: Mr. Tanmoy Banerjee

208, 2nd Floor, AARPEE Center, MIDC Road No 11,
CTS 70, Andheri (E), Mumbai – 400 093, Maharashtra, India

Phone Number: 022 6684 9999/ 98742 83532

Email Address: tanmoy.banerjee@capitalsquare.in /mb@capitalsquare.in

Website: www.capitalsquare.in

Niche Technologies Pvt. Ltd.

REGISTRAR TO THE OFFER**NICHE TECHNOLOGIES PRIVATE LIMITED**

SEBI Registration Number: INR000003290

Contact Person: Mr. S. Abbas

3A, Auckland Place, 7th Floor, Room No.7A & 7B,
Kolkata - 700017, West Bengal, India

Phone Number: 033 – 22806616/6617/6618

Email Address: nichetechpl@nichetechpl.com

Website: www.nichetechpl.com

Signed on behalf of the Acquirers

On behalf of the Board of Directors of Tirupati Niryat Private Limited

Sd/-

Surya Kant Adukia

Director

DIN: 00512814

Sd/-

Ramesh Kumar Laddha

Director

DIN: 01076917

Place: Mumbai

Date: Thursday, September 02, 2021